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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/652/(IB)/CB/2017
NAME OF THE PETITIONER(S) : BIZERBA INDIA PVT LTD
NAME OF THE RESPONDENT(S) : CISSIL RETAIL MANAGEMENT PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	A. CELINE INDIA LAW LLP Chennai	Counsel for Petitioner	
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ORDER

Counsel for petitioner/operational creditor present and stated that they could not send notice to the respondent by way of paper publication as directed vide order dated 22.12.2017. She prayed for time to send notice to the respondent. Counsel for petitioner is directed to send notice to the respondent by way of paper publication and file an affidavit in proof of the delivery of notice by the next date of hearing. Put up on 19.01.2018.


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)

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